



CWP-PIL-145-2024 (O&M)

Court on its own motion
Vs
State of Punjab through its Chief Secretary

By order

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Keeping in view the issue involved in the present Public Interest Litigation, the Secretary, Department of Higher Education, Punjab is impleaded as respondent No. 2.

Notice of motion.

Mr. Salil Sabhlok, learned Senior Deputy Advocate General, Punjab accepts notice on behalf of the respondents.

Learned State counsel is directed to submit report with regard to the plight of the students of High Schools (10th) and Higher Secondary Schools (11th and 12th), especially girls who are compelled to drop out from their schools due to non-availability of infrastructure and even non-availability of schools along Patiala-Rajpura Highway, highlighted in news item published in the newspaper "The Tribune" on 23.07.2024.

Learned State counsel is also directed to file their policy on establishment of Higher Secondary Schools and as to why there is no Higher Secondary School for girls between Patiala and Rajpura.

List on 23.08.2024.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(VIKAS SURI)
JUDGE**

25.07.2024
Amodh Sharma